

COURT-II
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

APPEAL NO. 300 OF 2015 &
IA NO. 631 OF 2016

Dated: 25th February, 2019

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member
Hon'ble Mr. Ravindra Kumar Verma, Technical Member

In the matter of:

Hindustan Electricity Generation Co. Pvt. Ltd. Appellant(s)
Versus
Central Electricity Regulatory Commission & Ors. Respondent(s)
Counsel for the Appellant(s) : Mr. Sudhanshu Batra, Sr. Adv.
Mr. Parthiv J. Mehta
Mr. Jitender Kr. Kranti
Mr. Aditya Mishra
Amahe Cama

Counsel for the Respondent(s) : Mr. Dhananjay Baijal for R-1
Mr. Sitesh Mukherjee
Mr. Deep Rao for R-2

ORDER

The learned senior counsel appearing for the Appellant prays for two weeks time to file a consolidated written submission in this matter.

The learned counsel appearing for the Respondent Nos. 1 and 2 also pray for two weeks time thereafter to file their respective written submission in this case.

Submissions of the learned senior counsel appearing for the Appellant and the learned counsel for the Respondent Nos. 1 and 2, as stated supra, are placed on record.

The learned senior counsel appearing for the Appellant is permitted to file a consolidated written submission in this matter on or before 12.03.2019, after duly serving copy to the counsel for the Respondent Nos. 1 and 2.

The counsel for the Respondent Nos. 1 and 2 are also permitted to file their respective written submission in this case on or before 27.03.2019, after duly serving copy to the counsel for the Appellant.

List the matter for hearing on **01.04.2019**, as agreed by the learned counsel for both the parties.

(Ravindra Kumar Verma)
Technical Member

vt/kt

(Justice N. K. Patil)
Judicial Member